

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP (IB) No.687/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.07.2020

Name of the Company:

Autocop (India) Pvt Ltd
V/s
Beekay IT Netsec Solutions Pvt Ltd

Section:

Section 9 of the Insolvency & Bankruptcy Code ,2016

ORDER

No one appeared for the Operational Creditor as well as for the Corporate Debtor.

Records reveals that no one appeared for the Operational Creditor and also for the Corporate Debtor since 11.12.2019. Accordingly, matter stands disposed-off for non-prosecution by the Operational Creditor with liberty to get it restore.

In view of that, CP(IBP 687/2019 stands disposed-off.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 29th day of July, 2020

PC

(MADAN B GOSAVI)
MEMBER (JUDICIAL)